



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-128/1989/7101/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Anup Narayan Ghosh,
Presiding Officer/Member,
Motor Accidents Claims Tribunal,
Dhubri.

Sub:- Dated Guwahati, the 28th November, 2019
Casual leave with station leave permission.

Ref:- Your letter Nos. MACT/ESSTT/DHU/02/2018/1224 dtd. 27.11.2019.
Sir,

With reference to the above, I am directed to inform you that, your prayer casual leave on 27.12.2019, 30.12.2019 and 31.12.2019 along with station leave permission w.e.f. the evening of 26.12.2019 till the morning of 02.01.2020, has been granted/rejected. Further, you have been allowed to use the official vehicle, at your own cost, to make to and fro trips to Guwahati Airport from Dhubri. The District and Sessions Judge, Dhubri and in his absence, the next senior most Judicial Officer at the station will remain in-charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

7103

Memo NO.HC.VII-128/89/7102-1A, dated 28.11.19

Copy to:

1. The District and Sessions Judge, Dhubri.
2. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Rolan